fore, there will be some meeting ground. It is not the question of approval, but there should be some sort of agreement. If Mr. Kalyan Roy wants Rs. 100 from me, I would like to satisfy myself whether Mr. Kalyan Roy is in a position to pay me back or he is going to appropriate it.

SHRI KALYAN ROY: If I get Rs. 100 from him, he is going to take Rs. 200 from me.

SHRI PRANAB MUKHERJEE: All right, I am changing the proposition. I am taking the money from you and you will definitely like to satisfy yourself whether I will be in a position to pay you back or not.

SHRI KALYAN ROY: I am the last person to give him any money.

SHRI PRANAB MUKHERJEE: So, this is no question of approval or this is no question of compromising the position, but definitely economic situation is to be reviewed from time to time and we do exchange views. As Mr. Jha wanted to know, it is not a question of giving the report, but the economy is being reviewed and in the policy statement which is normally accompanied with the forwarding letter by the Finance Minister we indicate our policies and as on a number of times it has been explained by my predecessor, these policies are in conformity with the objectives which we have set before us and which have been approved by Parliament. Thirdly, Sir, coming to loan burden, debt burden, up to now need not be worried over seriously, but definitely with this addition of 5 billion dollars arranged to the extended fund facility and with the increased market borrowing we shall have to be little careful henceforth and particularly more so when we are finding that our assistance

from the concessional window from the multilateral agencies, is being reduced. Therefore, we can say that up to date it is not a matter of concern or worry or anxiety, but if we cross the limit, perhaps we will have to think that we are taking too much risk and we are fully aware of that problem because we cannot create a situation where we will have unnecessary burden on ourselves.

THE PREVENTION OF BLACK-MARKETING AND MAINTEN-ANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMEND-MENT) BILL, 1982—Contd.

MR. DEPUTY CHAIRMAN: Now we shall take up the Bill. Shri Gopalsamy—not there. Shri T. Basheer—not there. Shri Matto.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir, I rise to support the Bill presented to the House by Rac Birendra Singh for prevention of blackmarketing and maintenance of supplies of essential commodities with one amendment and that amendment is in the substantive clause 7 under which the imprisonment for a term which may extend to one year or with fine or with both. Here I would like mention that when it is written 'which may extend to one year'. the courts take a very vague view of this and, therefore, I would request the hon. Minister to amend this to mean that it will extend to three years with a minimum of one year. I want this amendmen. in this Act.

With regard to black-marketing as such, a lot has been said here. But, I for one am of the firm opinion—because I have some concern with trade and industry—that black-marketing is generated by lesser availability and lesser availability is caused by lesser production. Fortunately, all the essential commodities, like foodgrains, pulses, meat, vegetables,

[Shri Ghulam Rasool Mattel sugar, milk etc. are under the Ministry of Agriculture and would request the hon. Minister that he should constitute a Working Group of experts, who should visit every State and identify the shortages of these essential commodities in that particular State. As a result of that survey, this Working Group should recommend to the State Government concerned the steps that are required to be taken to augment the production of that particular commodity. And in case the State Government is not in a position to do so, the Central Government should take upon itself the question of meeting that gap and providing the balance so that scarcity is not created.

## (The Vice-Chairman (Shri R. R. Morarka) in the Chair]

Secondly, sometimes the movement of essential commodities also creates black-marketing. For instance, I give you a small example. A minimum of 12.000 tonnes of rice is required by the State of Jammu and Kashmir pec month. The Ministry of Agriculture has only given 9000 tonnes to us. Now the gap of 3000 tonnes is there and unless it is filled, this is bound to create black-marketing difficulties for the people. I would request the hon. Minister to kindly see to it that the requirements of foodgrains for J & K are raised to 12,000 tonnes, which they have been promising all along. This is one point I want to make.

The second point is that for certain areas in Jammu and Kashmir, like Ladakh, Kisntwar and other places, the movement is of very great importance. The movement of foodgrains should take place before the onset of winter which starts in October in those areas. I would request the hon. Minister for Civil Supplies to ensure that for these far flung areas, over and above the 12,000

tonnes that they are giving us, they should also arrange to that the supplies to thole remote areas of Ladakh, Kishtwar, Kargil and other places are made now so that we are not faced with a crisis in winter. I would request the hon. Minister to have a Cell for monitoring the availability stocks in the different centres. This is not being done because I find in Kashmir in certain periods of time we have shortages of edible oils and things like that. A monitoring cell in the Central Secretariat should be established should ensure what is the quantity available at a particular point of time, particularly in the case of far flung areas like the Nor 1-E13tern States and Jammu and Kashmir. This should kindly be done.

496

With these words, I support the Bill and request that it may be passed.

SHRI T. BASHEER (Kerala): Mr. Vice-Chairman, I support this Bill further to amend the Prevention of Blackmarketing Maintenance of Supplies of Essential Commodities Act, 1980. Much has been said here by my colleagues. So I would not like to This take so much of your time. Bill is not so much important, but the subject is very much important. I would like to say that we should enforce vigorously the laws to check the activities of hoarders, black-marketeers and other antisocial elements. I am happy that this amendment is meant to avoid delay in cases of detention expedite action against the sconding persons. This makes the provision more stringert. doubt, all of us will welcome the measure. But, Sir, everbody knows that in the past we failed to take strong action against these blackmarketeers, smugglers hoarders. That is the tragedy before us. We say a lot of things and we continue to say a lot of things, but no strong action

Prevention of Blackmarketing & Maintenance of Supplies of

That is there. On the one taken. side people are suffering due to price rise, especially the price rise essential commodities. people's struggle is to survive. On the other side a set of unscrupulous persons exploit the situation. We have many legislations for this, to curb blackmarketing hoarding and smuggling. The Essential Commodities Act of 1955 is there and this Prevention Blackmarketing and tenance of Essential Commodities Act of 1980 also is there. My request is, the Government must intensify action against the malpractices indulged in trade and industry. The provisions of the Essential Commodities Act and the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act should be vigorously enforced.

My hon, friend here has suggested about Vigilance Committees. I welcome the suggestion. I know in Kerala, my State, in every panchayat there are Vigilance Committees. Those committees work well. The committees can check black-marketing, smugaling and hoarding. In this context, there is a proposal from the Government side to set up Special Courts to deal with these offences, but I don't know how much improvement there is in this regard. I urge upon the Government to take proper action and to give necessary directions to the State Governments to set up these Special Courts immediately The second thing which also I would like to suggest is that the Price Display Orders also should be enforced. For some time this thing was there but now nobody cares. The traders must be made to display the price list and the stock list.

With these words, I support this Amendment Bill and once again urge upon the Government to intensify action against smugglers, hoarders and blackmarketeers.

Thank you, Sir.

श्रा मोहम्मद उस्मान श्रारिक मिस्टर वाइस चेयरमैन महोदय, मैं उन तमाम मेम्बरान का ग्राभारी हूं जिन्होने इस बहस में भाग लिया है । मै उन का इस लिए भी ग्राभारी हूं कि उन सब ने इसको सपोर्ट किया है ग्रौर किसी तरफ से कोई विरोध नही हम्रा है। जहां तक ग्रलग-ग्रलग सुझावों का सवाल है उन का सारंग मैं यह समझ सका हं कि उन्होंने यही कहा है कि इस ऐक्ट को लागु करने में ज्यादा से ज्याद। सख्ती की जाए श्रीर ज्यादा से ज्यादा इम पर ग्रमल-दरामद कराया जाए। जहां तक गवर्नमेंट का ताल्लुक है, गवर्न-मेंट इस पर बड़ी कड़ाई, ग्रौर सख्ती से, पायन्दी कराने के लिए तमाम उपाय कर रही है ग्रौर करती रहेगी।

हमारे माननीय सदस्य श्री रामानन्द जी यादव ने जो यह बात फही फि गवर्नमेट ब्लैक-मार्केटिंग भ्रौर होर्डिंग को रोकने में या कीमतों को रोकने में बिल्ग्ल ग्रसफल रही है, इस से मैं इतिफाक नहीं करता । ग्रलबत्ता, यह बात जरूर है कि गवर्नमेंट बराबर प्रयास कर रही है ब्लैंक मार्केटिंग ग्रीर होर्डिंग को रोफने के लिए, कीमतों की में लाने के लिए ग्रौर यह कहा जा सकता है फि जितनी कोशिश हम कर रहे है जितनी कामयावी हमें हासिल होनी चाहिए उतना लक्ष्य हम पूरा नहीं कर सके । जो उन्होने सुझाव दिया हमें कंज्युमर्स मुवमेट की बन चाहिए ग्रौर विजिलेंस कमेटी बनानी चाहिए, इसमें कोई दो राय नहीं हैं ।

एक बात उन्होंने भ्रौर श्री झा ने मिल कर मजमुई तौर पर कही है कि marketing & Maintenance of Supplies of

[श्री मोहम्मद उस्मान ग्रारिफ]

एक एटमासफेयर, एक वातावरण, पैटा किया जाए । दरम्रसल कोई भी गवर्न-मेट उस वक्त तक किसी निर्णय मे या किसी काम मे कामयाब नही हो सकती जब तक कि उसको जनता का महयोग न मिले ग्रौर पब्लिक का सहयोग उसे हासिल न हो । इस मे कोई दो राय नहीं कि ब्लैक मार्केटिंग या भ्रौर एन्टी सोशल कार्रवाइयो के सिल-मिले में हमें ग्रपने मुल्क में नेशनल कैरेक्टर को जगाना चाहिए ग्रोर <del>ग्र</del>पने मुल्फ के तमाम<sup>े</sup>लोगो मे सेन्स पैदा करना चाहिए कि जो लोग ब्रुलैक मार्केटियर्स है, होईर्स है या एन्टी सोजल एलिमेटस है उन का हम कन्डेम करे, उन की कार्रवाइयो की रोकथाम करे ग्रोर ऐसा वातावरण न सिर्फ एक पार्टी बनाए बल्कि तमाम पोलिटिकल पार्टीज का फर्ज यह है स्रोर पोलिटिकल पार्टियो के ग्रलावा मुल्क भर मे जितनी समाजी संस्थाएं है, या दूसरी ग्रन्य संस्थाएं है जो हमारी सोसायटी को दुरुस्त करने मे लगी हैं, उन का फर्ज है कि वे इस तरफ काफी तौर से ध्यान दे । हर एक काम गवर्नमेट की तरफ से नही होता हे । गवर्नमेट ग्रपना प्रयाम है ग्रौर फरती चली जाएगी लेकिन जब तक कि पब्लिक भ्रोपीनियन बनायी जाएगी, हमारा नेशनल करैक्टर तैयार नहीं होगा, जब तक हम यह महसूस नही करेगे कि हम हिन्दुस-तानियो को उन तमाम ऐबो से श्रलग <हिना है ग्रीर उन बुराइयो से वचना है उस वक्त तक हम शायद उस लक्ष्य तक नही पहुच सकेगे । इसके लिए प्रयास करते है ग्रौर करते जा रहे है।

हमारे मदस्य, मोहतरिम श्री राम-मूर्ति ने एक ब्यौरा मागा था ग्रौर उनका था कि ब्लैकमार्केटिंग ऐक्ट के

तहत कुछ कार्रवाई नही हुई है। उन्होने पूछा क्या ऐसा ब्यौरा दे सकते भ्राज तक कितने लोगो को डिटेन गया है । मै उसकी तफसील दे रहा ह कि ग्रान्घ्र प्रदेश मे 3, विहार गुजरात मे 16, मध्य प्रदेश मे महाराष्ट्र मे एक, उत्तर देश मे लोगो को डिटेन किया गया है। बात नही है कि इस पर ग्रमल-दरामद न होता हो ।

बहुत से सदस्यों ने ग्राम तौर से एक साम मे दो बाते कही है--समर्थन दिया है ग्रीर कहा है कि ब्लैक मार्केटिग को रोका जाए, ऐसा कानून होना भी चाहिए, लेकिन साथ-साथ कहा कि यह तो मुल्क मे तमाम फिजा ही ऐसी है, वातावरण ही ऐसा है, चारो तरफ ये चीजे है। तो सवाल यह है कि हम लोग, जो पोलिटिकल लोग ह या पोलि-टिकल पार्टीज है, उन का दायित्व क्या है <sup>?</sup> क्या हम उस दायित्व को निभाने मे कामयाब होते है ? माननीय सदस्य श्री राम लखन जी ने फर्माया कि इस भ्रमेडमेट की जरूरत नही थी बल्कि नेशनल सेक्योरिटी ऐक्ट मे ही ऐसे लोगो को धर दिया जाना चाहिए । भै म्रर्ज भरता हं कि नेशनल सेक्य रिटी ऐक्ट के सैक्शन 7 को इसमे एडाप्ट गया है । अगर ब्लैक मार्केटिग मेंटिनेन्स म्राफ सप्लाईज म्राफ इमशियल कमोडिटीज ऐक्ट के होते हुए किसी नेशनल सेक्योरिटी ऐक्ट के मातहत धरा जाता है तो वह दोनो विपरीत बाते हो जाती है जिसको हम जस्टिफाई नही कर सकते है।

दूसरे माननीय सदस्यों ने जो युझाव दिये है इसे के इम्लं मेटेशन रे ब रे मे, मै उन से सहमत हुं कि हमें ज्यादा से ज्यादा के शिश इस बात की करनी चाहिए कि इस एक्ट पर ज्यादा 501

से ज्यादा तब जाह दे। इतना हं: कह कर मैं फिर तम म सदस्यों का श्रुक्तिया अदा करता हूं जिन्होंने बहुत अच्छे मुझाव भी दिये और यहुत अच्छी बंते कही। एक बार फिर उनक भयावाद करता हूं

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That the Bill further to amend the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, be taken into consideration."

The motion was adopted. .

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): We shall now take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MOHAMMED USMAN ARIF: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

## THE PREVENTION OF CRUEL-TY TO ANIMALS (AMEND-MENT) BILL, 1982

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): We shall now take up the next item, the Prevention of Cruelty to Animals (Amendment) Bill, 1982. Yes, Mr. Minister.

THE MINISTER OF STATE IN THE MINISTERY OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): Sir, Beg to move:

F

"That the Bill to amend the Prevention of Cruelty to Animals Act, 1960, as passed by the Lok Sabha, be taken into consideration."

Sir, prevention of cruelty animals comes under the Concurrent List of the Constitution. The Central Government has played a very active role in the matter of measures taken to prevent cruelty to animals in the last two decades. The Prevention of Cruelty to Animals Act, 1960 was enacted by the Central Government with a view to prevent cruelty to animals and to amend laws relating to the subject of prevention of cruetly to animals. The Prevention of Cruelty to Animals Act of 1960 replaces the earlier Prevention of Cruelty to Animals Act of 1890. The established Central Government the Animal Welfare Board in 1962 under section 4 of the Provisions of Cruelty to Animals Act of 1960. The Animal Welfare Board Works as an apex-level organisation and co-ordinates the work of associations and bodies concerned animal welfare and renders financial assistance to such organisations.

Keeping in view the experience gained in the working of the Prevention of Cruelty to Animals Act for the past 20 years and the suggestions made by the Affairs Committee of the Animal Welfare Board, the amendments proposed were circulated to the State Governments. Concurrence has been received from the State Governments Maharashtra, ofWest Bengal, Bihar, Tamil Nadu, Orissa, UP, Rajasthan, Karnataka, MP, Himachal Pradesh, Meghalaya and the Union territories of Chandigarh, Dadra and Nagar Haveli and the Andamans.

The Lok Sabha considered and passed this Bill on the 29th April, 1982. With a view to giving a national character to the Animal Welfare Board, the Animals Welfare Board is proposed to be renamed as the Animal Welfare Board of India. The composition of the Board is being made more